

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 08 OF 2019 &
IA NO. 1831 OF 2018 & IA NO. 248 OF 2019**

Dated : 5th March, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

Kulagoda Solar Power Project LL.P & Anr.	...Appellant(s)
Vs.	
Gulbarga Electricity Supply Company Limited & Anr.	...Respondent(s)

Counsel for the Appellant(s) : -

Counsel for the Respondent(s) : -

ORDER

Finally, one week's time granted to file objections/reply to the IA for directions i.e by 13.03.2019 with advance copy to the other side. Thereafter, rejoinder, if any, may be filed within one week's time i.e. on or before 20.03.2019 with advance copy to the other side.

List the matter on **25.03.2019.**

**(S.D. Dubey)
Technical Member**

**(Justice Manjula Chellur)
Chairperson**

tpd/pk